

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 278/TT/2015**

Subject : Approval of transmission tariff for Assets (11 nos.) under "Eastern Region Strengthening Scheme - III (ERSS-III)" in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from COD to 31.3.2019

Date of Hearing : 14.12.2015.

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Ltd and 7 others

Parties present : Shri S.S. Raju, PGCIL  
Shri Jasbir Singh, PGCIL,  
Shri Ved Prakash Rastogi, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri R. Prasad, PGCIL  
Ms. Treepti Sonkatar, PGCIL  
Shri R. B. Sharma, Advocate, OPTCL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff from COD to 31.3.2014 for Tariff block 2014-19 for Assets (11 nos.) under "Eastern Region Strengthening Scheme - III (ERSS-III)" in Eastern Region.



- b) The DETAILS OF THE petition is filed for approval of transmission tariff for eleven assets as per following COD:

Name of Asset	Schedule COD	COD	Time Over run
Asset-I	1.12.2012	1.4.2014 (Actual)	16 Months
Asset-II	1.12.2012	19.8.2015 (Actual)	30 Months
Asset-III	1.12.2012	21.1.2015 (Actual)	25 Months
Asset-IV	1.12.2012	2.11.2015 (Actual)	35 Months
Asset-V	1.12.2012	5.11.2015 (Anticipated)	35 Months
Asset-VI	1.12.2012	15.11.2015 (Anticipated)	35.5 Months
Asset-VII	1.12.2012	15.11.2015 (Anticipated)	35.5 Months
Asset-VIII	1.12.2012	31.12.2015 (Anticipated)	37 Months
Asset-IX	1.12.2012	15.11.2015 (Anticipated)	35.5 Months
Asset-X	1.12.2012	15.11.2015(Anticipated)	35.5 Months
Asset-XI	1.12.2012	15.11.2015(Anticipated)	35.5 Months

c) Reason for time over-run in case of Asset I is due to land acquisition and other related factors. In case of Asset II, it is due to delay in severe rains and floods, delay in Forest Clearance (20 locations amounting to approximately 4.6 KM were affected due to delay in getting forest clearance), ROW constraints (severe ROW hurdles have been faced almost from the beginning of this Line I Bay construction work. Sometimes local villagers mixed up with antisocial have beaten the construction personnel & threatened the contractors, stopped the work) and due to Court Case. In case of Asset III, IV and V, the time over-run is due to delay in land acquisition (there was an actual delay of 26 months in commissioning of above mentioned asset and the delay is mostly attributed to land acquisition for Chaibasa Sub-station. The whole process of land acquisition took almost around 44-45 months). The time over-run in case of Asset VI to XI was due to delay due to change in scope of the Project, delay due to land acquisition by Government of Odisha State, change in Tower Design and Configuration, ROW constraints and delay in forest clearance.

d) Approve tariff for inclusion in POC computation under Regulation 7(7)(i) of 2014 Tariff Regulations.

3. The Commission observed that commissioning of the transmission assets is to be matched with the commissioning of downstream system by OPTCL. Thus, the utilization



of the assets in the instant petition will depend on commissioning of the downstream transmission system to be developed by OPTCL and JUSNL. The Commission observed that it would like to hear OPTCL and JUSNL with regard to the status of the transmission system under their scope of work, which is constructing the downstream assets before approving tariff for inclusion in the PoC calculations. OPTCL and JUSNL were directed to submit the status of the downstream assets constructed by it, on affidavit by 19.1.2016 with a copy to the petitioner.

4. The Commission directed the petitioner to file the following information on affidavit with a copy to the respondents by 25.1.2016:-

- a. RCE, if any, along with the re-apportioned approved cost duly certified by the competent authority, if any. Submit/explain the cost variation of major packages involved in the project.
- b. The time over-run analysis with standard method such as PERT chart/L2 schedule, and explain/justify the activities affected which causes the delay in project execution. Also furnish the efforts made by the petitioner to reduce the delay and consequent cost implication. Petitioner is required to submit the copy of FR/RCE along with the re-apportioned approved cost duly certified by the competent authority, if any.
- c. Break up of IDC/ IEDC discharged upto SCOD and from SCOD to actual COD as per Regulation 11 (A) (1) of Tariff Regulation, 2014 along with supporting computation. Furnish the amount of Capital Liabilities (inclusive of un-discharged IDC and IEDC) in Gross Block should also be indicated. Further, with regard to balance and retention payment claimed in 2015-16, 2016-17 and 2017-1, furnish the details of contract for which payment has been retained and balance payment to be made in support of claim of additional capitalization.
- d. The Certificate from CEA for actual COD and the certificate issued by RLDC as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date for all the assets commissioned.
- e. An undertaking mentioning the actual equity infused for the total capital cost as on COD is not less than 30% of the total cost submitted in the petition.
- f. The petitioner has submitted the Auditor`s certificate only for asset III, the same needs to be submitted for the total completion cost of all the asset.



g. The coloured SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition along with the upstream and downstream systems with their current status.

5. The Commission also directed the parties to file the information within the time specified, failing which the matter will be decided on the basis of the information already available on record.

6. The Commission directed to list the petition on 20.1.2016

By order of the Commission

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

